

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 209- IA 400 of 2018  
ITEM No. 210- IA 475 of 2018  
ITEM No. 211- IA 242 of 2019 in  
IA 475 of 2018  
ITEM No. 212- IA 735 of 2019 in  
IA 655 of 2019  
ITEM No. 213- IA 87 of 2020  
ITEM No. 214- IA 184 of 2020  
ITEM No. 215- IA/51(AHM) 2021  
ITEM No. 216- IA/821(AHM) 2021  
ITEM No. 217- IA/822(AHM) 2021  
ITEM No. 218- IA/823(AHM) 2021  
ITEM No. 219- IA/824(AHM) 2021  
ITEM No. 220- IA/841(AHM) 2021  
ITEM No. 221- IA/845(AHM) 2021  
ITEM No. 222- IA/846(AHM) 2021  
ITEM No. 223- IA/821(AHM) 2022  
ITEM No. 224- IA/725(AHM) 2023  
ITEM No. 225- IA/1278(AHM) 2023  
In  
CP(IB) 14 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

IDBI Ltd  
V/s  
Wind World (India) Ltd

.....Applicant

.....Respondent

**Order delivered on: 7/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant / RP	: Ms. Neha Naik, Advocate : Mr. Shashvata U. Shukla, Advocate : Mr. Aayush Marwah, Advocate : Mr. Masoom k shah, Advocate
For the Respondent	: Mr. Kabir Saund, For Respondent No. (IDBI Bank) : Mr. Nayan Mahar, Advocate
For the SM	: Ms. Varsha Banerjee, Advocate & : Ms. Mahima Ahuja, Advocate

**ORDER**  
**(Hybrid Mode)**

Learned Counsel for the applicant / RP submits that the matter before the Hon'ble NCLAT is now coming up for hearing on 11.07.2024. Hence, she requests adjournment in the matter beyond the date, which is allowed.

Re-list on 24.07.2024.

-sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**